

DIVISION BENCH  
COURT - II

**O-208**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/138(KB)2021  
IA(I.B.C)/280(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>REC LIMITED VS HIRANMAYE ENERGY LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Ms. Neha Shivhare, Adv.

] For the IRP in IA(I.B.C)/280(KB)2024

**ORDER**

1. Learned Counsel for the Resolution Professional present.

2. **IA(I.B.C)/280(KB)2024**

a. This application has been filed by the Interim Resolution Professional to place on record the Report certifying the constitution of Committee of Creditors pursuant to Section 21 of Insolvency and Bankruptcy Code, 2016 read with Regulation 17 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation 2016, which is placed at pages 7 to 37. This application is supported by an affidavit which is placed at pages 4 to 6. The Report certifying the constitution of Committee of Creditors is taken on record and this application is **allowed** and is accordingly **disposed of**.

b. List this matter for further Progress Report on **14.06.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**